

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SITTING AT NEW DELHI**

In

Original Application No.56 of 2020

IN THE MATTER OF:

Rakesh Kumar & anr

..... Applicant

Versus

State of Haryana & ors.

..... Respondents

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FILED BY:

Bhupinder Singh,

Regional Officer, Nodal Officer

Haryana State Pollution Control Board, Sonapat

Date : 21/07/2020

Place : Sonapat

**Report of the committee duly constituted in the OA No. 56/2020 titled
as Rakesh Kumar & Anr vs State of Haryana & ors.**

1. Background

The complaint has been made in the Hon'ble NGT regarding illegal sand mining at village Asadpur in district Sonapat, Haryana in violation of EC conditions beyond the depth of three meters and beyond lease area. Apart from this, it has been alleged that huge pollution is being caused by the vehicles which are operating without safeguards.

The said matter OA no. 56 of 2020 was listed before Hon'ble National Green Tribunal on 27.02.2020 and passed an order the operative part of the Order is as under:

" Before proceeding further in the matter, we consider it necessary to require a factual and action taken report from Haryana State PCB and Deputy Commissioner, Sonapat before the next date by email at judicial-ngt@gov.in. The State PCB will act as the nodal agency for compliance and coordination."

Copy the order dated 27.02.2020 is attached as **Annexure-R1**.

In Compliance of the order passed by Hon'ble NGT, Principal Bench, New Delhi in OA No 56/2020 the team of following officers was constituted by Deputy Commissioner, Sonapat vide order no. 10850 dated 28.05.2020. The copy of said order is attached as **Annexure- R2**.

1. Sh. Ashutosh Rajan, Sub-Divisional Magistrate, Sonapat
2. Sh. Manish Malik, Block Development and Panchyat Officer, Murthal, Soneapt.
3. Sh. Bhupinder Singh, Regional Officer, Haryana State Pollution Control Board, Sonapat.
4. Sh. Balwan Singh, Naib-Tehsildar, Sonapat.

The above said team inspected the mining site mentioned in the referred application on 19.06.2020.

2. The methodology adopted by the joint team for investigating the matter:

- Visit to the site of the units mentioned in the complaint.
- Meeting with Sh. Rakesh and Sh. Ashok Complainant in the OA 56/2020 at site to obtain details regarding the objection raised in the application. Sh. Sitaram complainant was also contacted to join the team during inspection but he did not join the team during inspection.
- Obtaining information from concerned Patwari/kanoongo to mark the site of kila no./Khasara no. as mentioned in application where it has been mentioned that mining was done by the Respondent no.5 outside lease area.
- Obtaining information from mining department regarding the allegation as levelled in the application.

- Inspection of village Phirni used for transportation of sand mining material.
- Inspection of vehicle used for transportation of sand mining material.
- Inspection of plantation done by the project proponent in mining lease area.

3. Detail of License obtained by the unit M/s Zelcova Buildcon Private Limited, Village Asadpur, Sand Mining, Sonapat, Haryana.

3.1 The unit mentioned in the complaint is operating in name of M/s Zelcova Buildcon Private Limited has been issued Letter of Intent (LOI) by the Mining and Geology Department, Haryana vide letter memo no. DMG/Hy/Cont/Asadpur Sand Unit/2015/3 Dated 02.01.2015. The period of mining contract issued to the above said unit of the area namely "Asadpur Sand unit" is of ten years. The period of contract shall commence with effect from the date of grant of Environment Clearance by the Competent authority or on expiry of period of 12 months from the date of communication of acceptance of highest bid issuance of "Letter on Intent", whichever is earlier. Copy of letter attached as **Annexure R-3**.

3.2 The unit M/s Zelkova Buildcon Pvt. Ltd., obtained Environment Clearance from the Ministry of Environment, forest & Climate change (MoEF & CC) vide letter no. F.No. J-11015/05/2015-IA (M) dated 31.01.2017 for mining of sand (Minor Mineral) from Mines/Quarries of "Asadpur Sand Unit" with production Capacity of 15,50,000 TPA (ROM) of Sand at Village Asadpur, Tehsil Sonapat, District Sonapat, Haryana (43.25 ha in River Bed Only). Copy of Environment Clearance attached as **Annexure R-4**

3.3 The unit M/s Zelkova Buildcon Pvt. Ltd, village Asadpur Sand Unit, Village Asadpur, Sonapat obtained Consent to Establish from HSPCB vide no. 320218617SONCTE3838368 dated 27.03.2017 with production Capacity of 15,50,000 TPA (ROM) of Sand at Village Asadpur, Tehsil Sonapat, District Sonapat, Haryana (43.25 ha in River Bed Only). The said unit has valid consent to operate from HSPCB upto 31.03.2021 issued vide letter no.30218620SONCTO7093172 dated. 25.01.2020. Copy of CTE and CTO is attached as **Annexure R-5 & R-6** respectively.

Handwritten initials and signature:
 R
 [Signature]
 H

4. Observation made by the team during inspection on 19.06.2020 at site village Asadpur, Murthal, Sonapat.

4.1 That the unit M/s Zelkova Buildcon Pvt. Ltd., is engaged in mechanized sand mining in the River Bed.

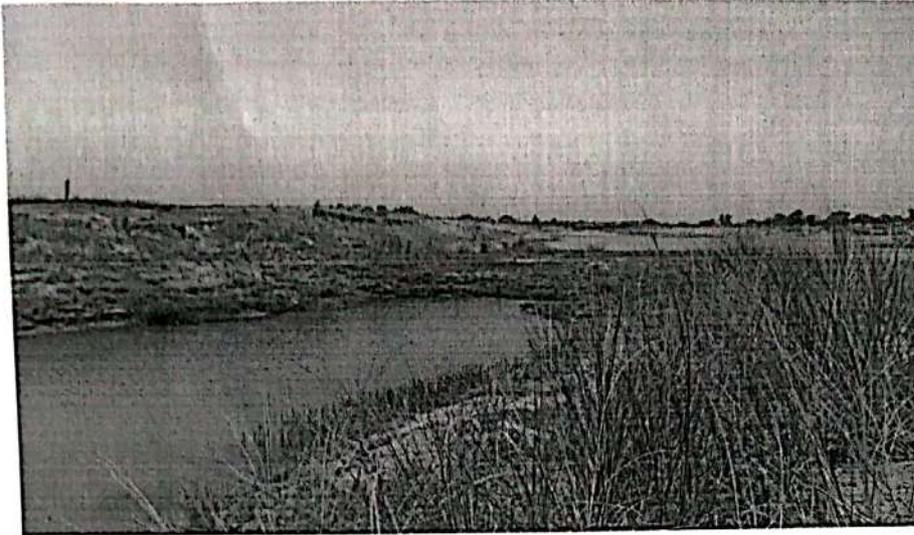


Sand Mining done by the unit in lease area.

4.2 The Khasara no. 6//13 and Killa no. 6//14/1, 14/2, 14/3, 17/1/1, 17/1/2, 17/2/2, 18/2/2, as mentioned by the complainant in Annexure A was inspected by the team alongwith Patwari. The Khasara no. 6//13 falls at the boundry of Village Nandnour and no mining was done by the unit at referred Khasara No. as noticed by the team during inspection. However, mining has been done in Killa no. 6//14/1, 14/2, 14/3, 17/1/1, 17/1/2, 17/2/2, 18/2/2 all are adjoining to Khasara no. 6//13 falls in the Jurisdiction of Village Nandnour have been found done by the team. Report was also procured from the mining department in this regard. As per report of mining department dated 30.08.2019 showing that no mining activity has been done by in Khasara no. 6//13 is enclosed as **Annexure- 7**. Affidavit of the owner of the Killa no. 6//14/1, 14/2, 14/3, 17/1/1, 17/1/2, 17/2/2, 18/2/2 alongwith Mining Department Letter dated 30.08.2019 showing that no Mining has been done by the unit M/s Zelvova Buildcon Private Limited and mining has already been done in the said Killa no. is attached as **Annexure -8 & Annexure-9** respectively.

4.3 That adjoining to Khasara no. 6//13 (village Nandnour) Killa no. 27//1 (5-3), 28//4/3(2-0), 5 (8-0), 6 (5-2), 7(9-2), 8/1(3-0), and 13/2(1-10) which falls in the jurisdiction of village Asadpur where mining has been done by the unit M/s Zelvova Buidcon Pvt Ltd. being lease area as per LOI issued by Mining Department, Haryana. X-seizra plan submitted by the concerned Patwari showing the location of above said Khasara no. and Killa no. is attached as **Annexure- 10**.

M
Amal
SA.



Khasara no. 6//13 showing that mining has not been done the land. The area filled with water as shown in picture falls under mining lease area of village Asadpur.

4.4 That the depth in the mining area is observed less than 3 mtrs by the team and no area was found where it can be said that mining has been done more than 3 mtrs. The unit has also produce the report dated 20.03.2020 of Tehsildar, Sonapat shows measuring the depth of area where mining has been done by the unit . As per the report of Tehsildar, Sonapat mining in the lease area has been done to the depth of 7 to 10 feet as per permission granted by the Mining Department and Environment Clearance issued by MoEF & CC to the unit. The report 20.03.2020 regarding depth of mining done in the mining area issued by Tehsildar, Sonapat showing that the depth of mining done by the unit in lease area is enclosed as **Annexure- 11**. However, the mining department has mining department letter dated 30.08.2019 it has been mentioned that the project proponent has been found excavating the mining area more than the prescribed depth of 3 mtrs for which case has been sent to Head Office of mining Department vide letter no 1514 dated 10.07.2019. The team has asked the mining department to submit the action taken by the Department in this regard but it has been informed that the case is pending at Head Office and action taken report is awaited.

4.5 That mining in the lease area is being done by the project proponent from 6:00 AM to 7:00 PM. During Peak period approximately 150 trucks travel from the village Phirni and during off period approximately 20 trucks travel from village Phirni.

4.6 That to check the overloading of vehicles the unit has provided two no. of weigh bridge to stop overloading. During inspection the weigh bridge was checked by team and found in working condition.

4.7 The covering of loaded mining material with Tirpal on vehicle used for transportation is being maintained by the vehicle owner as found during the site. Photographs taken during the time of inspection by the team of vehicle covered with Tirpal to stop travel of dust during transportation.



Trucks at the sand mine site covered with Tirpal before transportation. But Plantation along the Road has not been done by the unit

4.8 That the village phirni is used by the vehicles for transportation of mining material. Due to regular movement of heavy vehicle on the village phirni pollution due to road dust, sound generated due to movement of vehicle and blowing of Horn could not be denied. Although, regular sprinkling of water is done by the unit on road for dust suppression but due to regular sprinkling of water mud formed on the road which make the village phirni slippery and movement of local village people by foot or on bicycle is affected.



Village Road where regular sprinkling is being done by the unit leads to the mud like situation on Roads thus effecting local people to use road.

4.9 That plantation has been done by the unit at the site where sand mining is stocked and at residential site of the project. No Plantation has been found along the road side.



Trees planted along the stocked site.

4.10 That as allege in the application that mining is being done in water by using machineries. During the time of inspection the unit was not found engaged in any such activity. However, on the basis of the report 09.12.2019 submitted by the Mining Department that mining is being done by the unit in water in river bed area for which Mining Department Required to take action against the unit.

5 Recommendation and conclusion:

5.1 That no illegal mining is done by the unit on the land (Khasara no. 6//13 and Killa no. 6//14/1, 14/2, 14/3, 17/1/1, 17/1/2, 17/2/2, 18/2/2) as mentioned by the complainant in the application. This fact has also been cleared by the mining department, Sonapat in its reports.

5.2 That depth of mining area has been maintained by the unit form 7 feet to 10 feet and no mining was done beyond the depth of 10 feet by the unit. This fact has also been checked by the report dated 20.03.2020 issued by Tehsidar, Sonapat.

5.3 That Mining Department, Sonapat has sent letter dated 10.07.2019 to Head Office, Mining Department, Govt of Haryana for initiating action against the project proponent for mining in excess to the granted by mining department. The action taken report is awaited from Mining Department for the violation made by the unit.

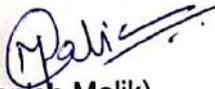
5.4 That the unit should Enhance Road Safety by adopting, covering of loaded mining material on vehicle with tripal etc. to stop dust emission, vehicles used for transportation of sand mine are to be permitted only with of Road Safety fitness and PUC Certificates, Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe

movement of traffic by concession holder at his own cost, Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; with respect to complying with traffic congestion and density.

5.5 The unit has planted less number of trees at site therefore plantation shall be increased by the project proponent. Greenbelt shall be developed all along the road side, mine lease area in phased manner to maintain dust emission.


(Bhupinder Singh)

RO, Sonapat


(Manish Malik)

BDPO, Murthal


(Balwan Singh)

Naib-Tehsildar, Sonapat


(Ashutosh Rajan)
SDM, Sonapat

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 56/2020
(I.A. No. 112/2020)

(Order No.01)

Rakesh Kumar & Anr.

Applicant(s)

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 27.02.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s): Mr. Amit Kumar, Mr. Harismrat Randhawa,
Advocates

ORDER

This application is against illegal sand mining at Village Asadpur in district Sonipat, Haryana in violation of EC conditions beyond the depth of three meters and beyond the leased area. Apart from this, it is alleged that huge pollution is being caused by the vehicles which are operating without safeguards. The applicants have filed copies of photographs and complaints, including a report of the Mining Officer, Sonipat, dated 10.07.2019.

Before proceeding further in the matter, we consider it necessary to require a factual and action taken report from the Haryana State PCB and the Deputy Commissioner, Sonipat before

the next date by email at judicial-ngt@gov.in. The State PCB will act as the nodal agency for compliance and coordination.

A copy of this order be sent to the Haryana State PCB and the Deputy Commissioner, Sonapat by email for compliance.

The applicant may furnish a set of papers to Haryana State PCB and the Deputy Commissioner, Sonapat and file an affidavit of service within one week.

List for further consideration on 06.05.2020.

Adarsh Kumar Goel, CP

Dr.Nagin Nanda, EM

Siddhanta Das, EM

February 27, 2020
Original Application No. 56/2020
(I.A. No. 112/2020)
AK



कार्यालय: सप्तु कार्यालय, गोहाना रोड, सोनीपत, हरियाणा

OFFICE: MINI SECRETARIAT, GOHANA ROAD, SONIPAT, HARYANA

आदेश

ओ0ए0 नम्बर 56 ऑफ 2020 - राकेश कुमार व अन्य बनाम हरियाणा राज्य व
अन्य का केस माननीय राष्ट्रीय हरित अधिकरण (एन0जी0टी0), नई दिल्ली के न्यायालय में
विचाराधीन है, जिसमें आगामी तिथि पेशी 03-07-2020 निश्चित है, जिसमें हरियाणा सरकार एवं
उपायुक्त, सोनीपत द्वारा माननीय न्यायालय एन0जी0टी0 द्वारा दिये गये आदेशों की पालना में
ओ0ए0 नम्बर 56 ऑफ 2020 में की गई कार्यवाही की रिपोर्ट प्रस्तुत की जानी है। अतः इसलिए
उप मण्डल अधिकारी (ना0), सोनीपत की अध्यक्षता में जांच रिपोर्ट तैयार करने हेतु निम्नलिखित
अधिकारियों की एक कमेटी का गठन किया जाता है:-

1.	उप मण्डल अधिकारी (ना0), सोनीपत	अध्यक्ष
2.	क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड, सोनीपत	सदस्य सचिव
3.	खण्ड विकास एवं पंचायत अधिकारी, मुरथल	सदस्य

उपरोक्त गठित टीम को निर्देश दिए जाते हैं कि वह उक्त केस में जांच करके जांच रिपोर्ट
15 दिन के अन्दर-अन्दर इस कार्यालय में भिजवाना सुनिश्चित करें ताकि निर्धारित तिथि
03-07-2020 को माननीय राष्ट्रीय हरित अधिकरण (एन0जी0टी0), नई दिल्ली के न्यायालय में
वांछित एक्शन टेकन/जांच रिपोर्ट प्रस्तुत की जा सके।

पृ0 क्रमांक 10850

एम0बी0

दिनांक 28-05-2020

कृते: उपायुक्त, सोनीपत

इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं पालना हेतु प्रेषित है:-

- 1- उप मण्डल अधिकारी (ना0), सोनीपत।
- 2- खण्ड विकास एवं पंचायत अधिकारी, मुरथल।
- 3- क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड, सोनीपत।

कृते: उपायुक्त, सोनीपत

प्रतिलिपि:- निजी सहायक, उपायुक्त, सोनीपत।

From The Director General,
Mines & Geology Department, Haryana
30 Days building, Sector-17,
Chandigarh.

To M/s Zelkova Bulldon Pvt. Ltd.
60, 2nd floor, Vasand Marg,
Vasant Vihar, Delhi-110057

Memo No. DMG/Hy/Cont/Asadpur Sand Unit/2015/3
Dated Chandigarh, the 02.01.2015

Subject: Acceptance of the highest bid/ in respect of the Sand minor mineral mines/quarries of "Asadpur Sand Unit" having total area of 56.01 hectares in the district Sonapat, offered in the auction held on 30.12.2014 and issue of Letter of Intent (Lol) - regarding.

You offered the highest bid of Rs. 11,04,00,000 [Rs. Eleven Crore four lakh only] per annum, against the Reserve Price of Rs. 11,02,00,000/- per annum, for obtaining the Mining Contract of Minor Mineral Mines namely 'Asadpur Sand Unit' having the total area of 56.01 hectares which, inter alia, contains two mining blocks, in the auction held on 30.12.2014 in the office of Assistant Mining Engineer, Sonapat in accordance with terms and conditions of the Auction Notice No. DMG/HY/Auction/SNP/2014/ 5659 dated 15.12.2014. The detail of the khasra numbers of the tentative area under above said Mining Unit is attached as Annexure 'A'.

2. You are hereby informed that the state government has accepted the highest bid of Rs. 11,04,00,000 [Rs. Eleven Crore four lakh only] offered by you in respect of the above said minor mineral mines unit of Asadpur Sand Unit under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012 (State Rules). Accordingly, you have become the successful bidder in respect of Asadpur Sand Unit of the district Sonapat.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (Lol) in your favour in respect of the Mining Unit/area namely "Asadpur Sand Unit" subject to the following terms and conditions:

- (i) The period of contract shall be 10 years and the same shall commence with effect from the date of grant of environmental clearance by competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/issuance of "Letter of Intent", whichever is earlier;
- (ii) Though due care had been taken in specifying the details of the area of the mining units/ blocks etc., the block/unit areas are tentative and notified on as is where is basis.

basis. However, in case of any inadvertent mistake, the same shall be got rectified/corrected before execution of the agreement;

- (iii) No request regarding reduction in bid amount on account of reduction in land/area of the Mining Unit, including due to change in description of khasra numbers/location etc. at any stage will be entertained on any ground including loss/reduction of area for mining on account of compliance of applicable laws/restrictions. Needless to state that this also includes the changes, if any, as per condition no. 3 of auction notice.
- (iv) The amount of the highest successful bid i.e. Rs. 11,04,00,000 [Rs. Eleven Crore four lakh only] shall be the "Annual Contract Money" payable by you as the contractor in the manner prescribed in the contract agreement to be executed on form MC-I appended to State Rules;
- (v) The above said annual contract money shall be increased at the rate of 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the Contract Period	Annual contract Money
1	First Year	Rs. 11,04,00,000/-
2	Second Year	Rs. 11,04,00,000/-
3	Third Year	Rs. 11,04,00,000/-
4	Fourth Year	Rs. 13,80,00,000/-
5	Fifth Year	Rs. 13,80,00,000/-
6	Sixth Year	Rs. 13,80,00,000/-
7	Seventh Year	Rs. 17,25,00,000/-
8	Eighth Year	Rs. 17,25,00,000/-
9	Ninth Year	Rs. 17,25,00,000/-
10	Tenth Year	Rs. 21,56,00,000/-

- (vi) As per the terms and conditions of the grant, you are liable to deposit Rs. 2,76,00,000/- i.e. equal to 25% of the annual bid amount as "security deposit" out of which you have already deposited an amount of Rs. 1,10,00,000/- (one crore ten lakh forty thousand) i.e. equal to 10% of the annual bid amount as 'initial bid security' at the fall of hammer. The balance amount of Rs. 1,65,60,000/- of the bid security i.e. 15% of the annual bid amount alongwith one month's advance contract money shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier;
- (vii) You shall execute an Agreement Deed in Form MC-I appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of Lol;
- (viii) It may be pointed out that as per existing applicable rates the contract agreement had to be executed on Non Judicial Stamp papers worth Rs. 44,34,980/- (Rs. forty four lakh

thirty four thousand nine hundred and eighty only). However you are aware that M/s Haryana Royalty Company, one of the Lol holder (who participated in the auctions held in December 2013) has filed a CWP No. 6018 of 2014 before the Hon'ble Punjab and Haryana High Court. Further a few other similarly situated Lol holders have also filed separate CWP's before the Hon'ble Punjab and Haryana High Court challenging demand/ levy of Stamp Duty on execution of 'Contract Agreement'. The said matter is still pending for adjudication. Accordingly, the auction was conducted subject to outcome of said cases. Therefore, the charging of stamp duty for the execution of contract agreement shall be as per final outcome of the said CWP's.

- (ix) The Contract Agreement would also be required to be got registered on payment of the applicable Registration fee;
- (x) In case you fail to execute the Agreement Deed within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to Rs. 1,65,60,000/- being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the Lol holder/ defaulter, shall be debarred from participation in any future auctions for a period of 5 years;
- (xi) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed and all the same shall be as per the contract agreement.
- (xii) After execution of Agreement, either before commencement of the mining operation or before expiry of the period of 12 months from the date of execution of the bid, whichever is earlier, in case of failure to deposit the balance 15% amount towards security [as required under clause (v) above] the acceptance of bid/issuance of Lol/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall debarred from participation in any subsequent bids for a period of 5 years;
- (xiii) You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract Agreement;
- (xiv) You shall also deposit/ pay an additional amount equal to 10% of the due contract money along with the monthly installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund'.

- (xv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to contract money, payable as per terms and conditions of contract agreement.
- (xvi) On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xvii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for each block of the "Mining Unit" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorized by the Director, Mines & Geology, in this behalf.
- (xviii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the Licensee/mining contractor for the Mining Blocks from the Competent Authority separately or jointly for the mining unit as permitted by the competent Authority required under EIA notification dated 14/9/2006, as amended from time to time by the MoEF, and guidelines/ circulars issued in this behalf;
- (xix) The Mining contractor to whom mining rights have been granted through this contract would also be liable to pay the following to the landowners to undertake mining operations:
 - (a) Annual rent in respect of the land area blocked under the concession but not being operated, and
 - (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xx) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "Haryana Minor Mineral Concession, Stocking, and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
- (xxi) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time

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(xxii) The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid license as per provisions contained in Chapter 14 of the State Rules;

(xxiii) The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any refund or payment of contract money on this account;

(xxiv) Following special conditions shall be applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:

(a) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;

(b) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him;

(c) The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation;

(d) Mining shall be restricted within the central 3/4th width of the river/ rivulet;

(e) No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 meters in case of Tangri, Markanda and Ghaggar and 100 meters on either side of all other rivers/ rivulets;

(f) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river beds.

(xxv) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf. Further, the depth of excavation of mineral shall not exceed nine meters (9m) at any point of time;

(xxvi) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;

(xxvii) The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;

4. Accordingly, for the time being you are advised to submit the Draft Contract Agreement on Form MC-1 (in Five copies) appended to the State Rules-2012, on plain papers along with other requisite documents including a solvent surety(ies) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the Lol. You should also furnish an affidavit to the effect that you will immediately deposit the requisite stamp duty as per out of the related court cases as stated under para 3(viii) above.

5. Please note that one Sh. Rajbir Singh had filed a CWP bearing No. 27700 of 2013 before the Hon'ble Punjab & Haryana High Court challenging the conditions of the auction notice and the rules relating to payment of Rent and Compensation to the land owners and the time of 12 months allowed to the highest bidders/ Lol holders for obtaining the Environmental Clearance as per EIA notification of the Ministry of Environment & Forests, Government of India. While the Hon'ble High Court did not restrain the auction proceeding and held that that the auctions may be held but it has also directed vide its orders dated 17.12.2013 that the same shall be subject to final outcome of the above said CWP. Accordingly, the auction was concluded subject to outcome of above case, hence this acceptance /Lol is being issued subject to the outcome in CWP No. 27700 of 2013 pending before Hon'ble Punjab & Haryana High Court.

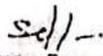

State Mining Engineer,
for Director General, Mines & Geology, Haryana.

Endst.No. DMG/Hy/Cont/Asadipur Sand Unit/2015/

Dated:-02.01.2015

A copy is forwarded to the following for information and necessary action please:-

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonapat.
3. The Assistant Mining Engineer, Mines & Geology Deptt., Sonapat.


State Mining Engineer,
for Director General, Mines & Geology, Haryana.

Details of Khasra Numbers.

Sr. No.	Name of Sand Mining Unit	Name of Block/No.	Name of Village and Khasra No.	Tentative Block Area (in hect.)
1	Asadpur Sand Unit	Asadpur River bed Block	Asadpur 89 Big Number. 2//16min, 25min. 3//1. 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25. 4//21. 5//1. 9, 10, 11, 12, 13, 18, 19, 20, 21, 22, 23. 6//1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 18, 19, 20, 21 7//4min, 5, 6, 7, 8min, 12min, 13min, 14min, 17/1, 17/2, 18, 19min, 21min, 22, 23, 24, 25. 23//1, 2, 3, 4, 5, 6/1, 6/2, 6/3, 7, 8/1, 8/2, 9, 10, 11, 12, 13, 14, 15, 16, 17/1, 17/2, 18, 19/1, 19/2, 20, 21/1, 21/2, 22, 23, 24/1, 25. 28//1/1, 1/2, 2, 3, 4, 5, 6min, 7min, 8, 1, 8/2, 9, 10, 11, 12min, 13/1min, 13/2min, 20min. 29//3min, 4, 5/1, 5/2, 6, 7/1, 7/2, 8min, 13min, 14, 15/1, 15/2, 16/1min, 16/2min, 17, 18min, 19min, 24/1min, 24/2min, 22//5min, 6/1, 6/2min, 14mi, 15, 16/1, 16/2, 17min, 24/1min, 24/2min, 25.	4475
		Asadpur Outside River bed Block	Asadpur 18//16, 17, 18, 19/1, 19/2, 20, 21, 22, 23, 4, 25/1, 25/2. 19//18/1, 18/2, 18/3, 19, 20, 21, 22, 23, 3 //1, 2/1, 2/2, 3, 8, 9, 10, 33//1, 2, 3, 4, 5, 6, 7, 8, 9, 10.	1276



F. No. J-11015/05/2015-IA.II(M)
 Government of India
 Ministry of Environment, Forest & Climate Change
 Impact Assessment Division

Speed Post

3rd Floor, Vayu Wing,
 Indira Paryavaran Bhawan,
 Jorbagh Road, Aliganj,
 New Delhi-110 003
 E-mail: s.kumar1958@gov.in
 Tele: 011-24695304

Dated: 31st January, 2017

To,
 M/s Zelkova Buildcon Pvt. Ltd
 60, 2nd Floor,
 Vasant Marg, Vasant Vihar
 New Delhi -110057
 E mail:- narender80@gmail.com

Sub.: Mining of Sand (Minor Mineral) from Mines/Quarries of 'Asadpur Sand Unit' with Production Capacity of 15,50,000 TPA (ROM) of Sand by M/s Zelkova Buildcon Private Limited, located at Village - Asadpur, Tehsil - Sonipat, Distt. - Sonipat, Haryana (43.25 ha in River bed only)- Environment Clearance regarding.

Reference: Online Application IA/HR/MIN/26439/2015

Sir,

The proposal of M/s Zelkova Buildcon Private Limited is for mining of River Sand (Minor Mineral) in the mines of Asadpur Sand Unit with production capacity of 18,00,000 TPA (ROM) in the mining lease area of 56.01 ha. **However, the EAC has recommended the production capacity to 15,50,000 TPA (ROM) in ML area of 43.25 ha for mining of sand in River bed only.** The mine lease area is located at Village Asadpur, Tehsil - Sonipat, District Sonipat, Haryana. The mining area is located between 29°02'36.30"N to 29°02'04.60"N Latitudes and 77°10'11.40"E to 77°09'28.10"E Longitudes on Toposheet No. 53G 4/8, 53 H 1/5. The Project is located in Selsmic zone-III.

2. The proposal was considered by the Expert Appraisal Committee in its 31st Meeting held during March 16-18, 2015 to determine the Terms of Reference (TOR) for undertaking detailed EIA study. The TOR were issued by MoEF vide letter No. J-11015/05/2015-IA.II (M) dated 17.04.2015. The proponent submitted Final EIA/EMP to the Ministry on 16.02.2016 for seeking environmental Clearance after conducting Public Hearing. The proposal was considered in the EAC meeting held during 25-26 April 2016 and the proposal was deferred as PP did not attend the meeting.

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3. Total mine lease area is 56.01 ha, out of which River Bed Block is 43.25 ha and Outside River Bed Block is 12.76 ha. Mining will be done in River Bed block only. No forest land is involved. The Letter of Intent (LoI) of mining lease was issued by the Director General, Mines & Geology Department, Haryana in favor of M/s Zelkova Buildcon Private Limited having memo no. DMG/Hy/Cont/Asadpur Sand Unit/2015/31 dated 02.01.2015. The mining plan is approved by Director, Mines and Geology, Govt. of Haryana; vide letter no. DMG/HY/MP/SNP/Asadpur/7671 dated 21.08.2015.

4. Mining will be opencast by semi-mechanized method. Excavation will be carried out up to a maximum depth of 3 meters from surface of deposit. The total water requirement is 20 KLD including water demand for domestic purpose, dust suppression and plantation development which shall be met by hired tankers. No ground water interception during the mining operations is envisaged as ground water table at 10m bgl. The percentage of replenishment is around 100% every year. The maximum depth of mining in the riverbed will not exceed 3m from the un-mined bed level at any point of time with mining restricted to the central 3/4th width of the river. A safety margin of 2m shall be maintained above the ground water table and no mining operation shall be permitted below this level. Mining will be done leaving a safety distance from the banks.

5. Mining will be done only during day time and completely stopped in monsoon season. The site elevation is 217.50 to 218.80 m RL. There will be construction of ramps, temporary rest shelters during operational phase and these will be removed at the time of mine closure.

6. Mineral will be transported through road. Traffic Analysis survey has been made. Total 300 No. of trucks per day will be deployed (20 tonnes capacity each) which increase 1800PCUs per day and the level of service (LOS) remains as "A". Roads will be repaired regularly and maintained in good conditions. A Supervisor will be appointed to regulate the traffic movement near site. Speed breakers and signage will be maintained at the sensitive places.

7. It was reported by the Proponent that no National Parks, Wildlife Sanctuaries, Tiger Reserves, eco sensitive Zones fall within study area (10 km radius of the mine lease boundary). Baseline data has been collected from Pre-Monsoon season, 2015 (March to May 2015) within 10 Km radius of the study area. All the parameters for water, soil, noise and air quality were within permissible limits.

8. The Public Hearing for the proposed Project was conducted on 16.12.2015 at 10:00 am at Mine Site near village- Asadpur, Tehsil & District -Sonipat, Haryana. The Public hearing was presided over by Sh. Shiv Prasad Sharma, Additional Deputy Commissioner, Sonipat. During the process suggestion, objections were invited from the local people regarding the project. Issues raised during the public hearing were like effective implementation of measures to control dust pollution, priority of employment to local people, implementation of CSR activities, depth of mining & maintenance & speed of transportation vehicles. Project Proponent has made the Action Plan with budgetary provisions. There is no court case against this project.

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however there is a court case in the matter of Mr. Rajbir Singh v/s State of Haryana and others [CWP No. 27700 of 2013], wherein the petitioner had challenged the conditions of the auction notice and the rules relating to payment of rent and compensation to the land owners. The State Government (Dept. of Mines and Geology) has issued LoI subject to the outcome of this case. The above mentioned case is dismissed by Hon'ble Punjab and Haryana High Court vide order dated 19.10.2015. It was informed by the PP that they have not filed any court case against any department neither they are party in this case.

9. The cost of the Project is Rs. 15.70 Crore. The Project Proponent has earmarked Rs. 52 lakh and recurring expenditure of Rs.15.0 Lakh towards Environmental Protection Measures.

10. The proposal was considered in the EAC meeting held during August 22-23, 2016 and was deferred. The EAC required the following information to be submitted:-

- 1) The replenishment study shall be done and report shall be submitted.
- 2) The evacuation gates w.r.t. haulage road and detailed traffic analysis shall be submitted.
- 3) The Transportation plan and Plantation programme is to be revised with budgetary provisions.
- 4) Plan on occupational health and safety shall be submitted with revised budget.
- 5) Revised action plan on Public Hearing shall be submitted. The concerns related to School going children were raised by the Committee a separate action plan in this regard shall be submitted.

11. The Proponent submitted the required information online by letter no. ZBPL/Mining/Asadpur/2016-17/076 dt. 15.10.2016 and the proposal was once again considered during the EAC meeting held during 23-25 November 2016. The committee deliberated on the information provided by the proponent and was not satisfied with the haulage plan submitted by PP and suggested that the PP should reduce the mining quantity. In this regard, the PP submitted a letter no. ZBPL/Mining/Asadpur/2016-17/086 dt. 23.11.2016 with **revised mining quantity of 15.5 Lakh tonnes per annum**. Based on the revised mining quantity, the committee **recommended** the proposal for granting Environment Clearance.

12. The Ministry of Environment, Forest & Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the environmental clearance under the provisions thereof to the above mentioned proposal for **Mining of Sand (Minor Mineral) from Mines/Quarries of 'Asadpur Sand Unit' with Production Capacity of 15,50,000 TPA (ROM) of Sand by M/s Zelkova Buildcon Private Limited, located at Village - Asadpur, Tehsil - Sonipat, Distt. - Sonipat, Haryana in ML area of 43.25 ha in River bed block only** subject to compliance of the followings terms and conditions and environmental safeguards mentioned below:-

A. Specific conditions

- (i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Haryana, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
- (ii) **The Mine Lease will be executed only for the river bed block in respect of 43.25 ha. for mining of sand (minor mineral) from River bed only.**
- (iii) Environmental clearance is subject to obtaining requisite NBWL clearance from the Standing Committee of the National Board for Wildlife for mining projects if applicable.
- (iv) No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- (v) The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Haryana and effectively implement all the conditions stipulated therein.
- (vi) Project Proponent shall decrease / stop the mining of Sand, Bajri and Boulder, in case the replenishment is lower than the approved rate of production, till the replenishment is completed.
- (vii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
- (viii) Excavation will be carried out up to a maximum depth of 1.5 meter from surface of sand deposit and 1 meter above from the water level of the River channel whichever is reached earlier;
- (ix) Project Proponent shall implement the Disaster Management Plan as the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
- (x) The number of trips of the trucks shall not exceed the estimated quantity of 5 trucks (20 tonnes capacity) with 4 trips per day. Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- (xi) Washing of all transport vehicle should be done inside the mining lease; and
- (xii) Permanent pillars has to be constructed to demarcate width of extraction of F.OM leaving 25% of River width from the bank with depth of 1.5m below the ground and 1.2 m above the ground to observe its stability.
- (xiii) Transport of mineral shall not be done through village.
- (xiv) Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly.
- (xv) Implementation of the Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers should be adopted; All the old age people of the surrounding villages may be provided medical facilities.
- (xvi) An Independent study be organised during peak activity, to understand how the actuals compare with the carrying capacities and further decisions taken to

- maintain sustainability of this essential sand extraction and supply activity. Project Proponent shall ensure that the road may not be damaged due to transportation of the sand; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- (xvii) Implementation of Action Plan on the issues raised during the Public Hearing shall be undertaken. The proponent shall complete all the tasks as per the action plan submitted with the budgetary provisions during the Public Hearing.
- (xviii) The mining operations shall be restricted to above ground water table and it should not intersect groundwater table.
- (xix) The pollution due to transportation load on the environment shall be effectively controlled & water sprinkling done regularly. Vehicles with PUC only shall be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
- (xx) There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
- (xxi) Washing of all transport vehicle should be done inside the mining lease.
- (xxii) Implementation of Environment Management Policy of the Company w.r.t. judicious use of Mineral resources for growth & development synchronizing mining & environment with prosperity.
- (xxiii) The Project Proponent shall also take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted in the study area.
- (xxiv) The illumination and sound at night at project site, disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. Project Proponent must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- (xxv) Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers.
- (xxvi) Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.
- (xxvii) Likewise, Alteration or re-routing of foot paths, pagdandles, cart roads, and village Infrastructure/public utilities or roads (for purposes of land acquisition for mining) shall be avoided to the extent possible and in case such acquisition is inevitable, alternative arrangements shall be made first and then only the area acquired. In these types of cases, Inspection Reports by site visit by experts may be insisted upon which should be done through reputed Institutes.

- (xxviii) At least 2.5% of the total cost of the project shall be earmarked towards the Enterprise Social Commitment (ESC) based on local needs and action plan with financial and physical breakup/details shall be prepared and submitted to the Ministry's Regional Office at Chandigarh. Implementation of such program shall be ensured accordingly in a time bound manner.
- (xxix) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (xxx) A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest & Climate Change 5 years in advance of final mine closure for approval.

B : Special Conditions:

The Ministry of Environment, Forest and Climate Change has issued the "Guidelines for Sustainable Sand Mining in the Country". The Guidelines, Inter-alia, included the following recommendations. The Project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities:-

Impact Category	S. No.	Environmental Conditions
Stakeholder Engagement	1	In the case of private land not owned by the lease holder an affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.
	2	Stakeholder awareness and ability to raise concerns and getting it to be addressed.
	3	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
	4	Having valid lease and all the permits is very much needed.
	5	To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
	6	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C), Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	7	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land

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Sustainable Mining Practices		owners.	
	8	District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.	
	9	The depth of mining in Riverbed shall not exceed one meter or water level whichever is less, provided that where the Joint Inspection Committee certifies about excessive deposit or over accumulation of mineral in certain reaches requiring channelization, it can go up to 3 meters on defined reaches of the River.	
	10	No River sand mining be allowed in rainy season.	
	11	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.	
	12	Ultimate working depth shall be up to 3 m from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.	
	13	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.	
	14	In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.	
	15	Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.	
	16	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.	
	17	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.	
	18	No blasting shall be resorted to in River mining and without permission at any other place.	
	19	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.	
	Identification and Preparation of Mining Site	20	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub-Divisional Level Committee after site visit.
		21	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level

		Committee.
	22	The top soil in case of surface land mining shall be stored temporarily in an earmarked site and concurrently used for land reclamation.
Monitoring the Mining of Mineral and its Transportation	23	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
	24	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	25	The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
	26	There should be regular monitoring of the mining activities in the State to ensure effective compliance of stipulated EC conditions and of the provisions under the Minor Mineral Concessions Rules framed by the State Government.
Noise Management	27	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	28	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
Air Pollution and Dust Management	29	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	30	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	31	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	32	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	33	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species. Each EC holder should plant and maintain for lease period at least 5 trees per hectare in area near lease.
	34	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made

		thereunder.
	35	Protection of turtle and bird habitats shall be ensured.
	36	No felling of tree near quarry is allowed. For mining lease within 10km of the National Park / Sanctuary or in Eco-Sensitive Zone of the Protected Area, recommendation of Standing Committee of National Board of Wild Life (NBWL) have to be obtained as per the Hon'ble Supreme Court order In I.A. No. 460 of 2004.
	37	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	38	Removal, stacking and utilization of top soil in mining are should be ensured. Where top soil cannot be used concurrently, it shall be stored separately for future use keeping in view that the bacterial organism should not die and should be spread nearby area.
	39	The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures
	40	Use of oversize material to control erosion and movement of sediments
	41	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	42	No extraction of stone / boulder / sand in landslide prone areas.
	43	Controlled clearance of riparian vegetation to be undertaken
Waste Management	44	Site clearance and tidiness is very much needed to have less visual impact of mining.
	45	Dumping of waste shall be done in earmarked places as approved in Mining Plan.
	46	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	47	The EC holder shall take all possible precautions for the protection of environment and control of pollution.
	48	Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
Protection of Infrastructure	49	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / Irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	50	For carrying out mining in proximity to any bridge or embankment, appropriate safety zone (not less than 200 meters) should be worked out on case to case basis, taking into account the structural parameters, location aspects and

		flow rate, and no mining should be carried out in the safety zone so worked out.
	51	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archeological importance.
Enhancement of Road Safety	52	Vehicles used for transportation of sand are to be permitted only with fitness and PUC Certificates.
	53	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	54	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	55	No stacking allowed on road side along National Highways.
Closure and Reclamation of Mined Out Area	56	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	57	Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster. This should be appropriately reflected as EC condition in each EC in cluster.
	58	Site specific plan with eco-restoration should be in place and implemented.
Health and Safety	59	Health and safety of workers should be taken care of.
	60	Transport of mineral will not be done through villages / habitations.
	61	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	62	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	63	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers

		would also be adopted.
Monitoring the Impact of Mining	64	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
Mineral Conservation	65	Use of alternate material such as M-sand in place of natural River sand shall be encouraged in order to reduce stress on natural eco-system.

C: PROCEDURE FOR MONITORING OF SAND MINING

- (i) Project Proponent must ensure that the security features of Transport Permission viz. (a) Printed on Indian Bank Association (IBA) approved Magnetic Ink Character Recognition Code (MICR) paper; (c) Unique Barcode; (d) Unique Quick Response Code (QR); (e) Fugitive Ink Background; (f) Invisible Ink Mark; (g) Void Pantograph; (h) Watermark.
- (ii) Project Proponent must ensure that the CCTV camera, Personal Computer (PC), Internet Connection, Power Back up, access control of mine lease site; and arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used at mine lease site are available.
- (iii) Project Proponent must ensure the Scanning of Transport Permit or Receipt and Uploading on Server.
- (iv) The State Mines and Geology Department should print the Transport Permits / Receipt with security features enumerated at Paragraph (i) above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued. When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.
- (v) The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.
- (vi) In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server / call centre.
- (vii) The route of vehicle from source to destination shall be tracked through the system using check points, Radio-frequency Identification (RFID) Tags, and Global Positioning System (GPS) tracking.

- (viii) The system shall enable the Authorities to develop periodic report on different parameters like daily lifting report, vehicle log/ history, lifting against allocated and total lifting. The system can be used to generate auto mails/SMS. This shall enable the District Collector / Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle should be tracked.

D. General conditions

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest & Climate Change.
- (ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.
- (iii) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.
- (iv) Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well is to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.
- (v) Monitoring of Ambient Air Quality to be carried out based on the 2009 Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions.
- (vi) The upliftment of scheduled caste/scheduled tribe population, specific programmes have been taken in to consideration specially with respect to education, health care, livelihood generation, infrastructure development & promotion of sports & culture for SC/ST population and that these will be intensified in future.
- (vii) Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.
- (viii) Dimension of the retaining wall at the toe of over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
- (ix) Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM₁₀ and PM_{2.5} such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (x) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forest & Climate Change, its

Regional Office, Chandigarh, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

- (xi) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year - pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change and its Regional Office, Chandigarh, Central Ground Water Authority and Regional Director, Central Ground Water Board.
- (xii) The critical parameters such as PM_{10} (size less than 10 micro meter), $PM_{2.5}$ (size less than 2.5 micro meter), NO_x in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, PH and Total Suspended Solids (TSS))]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest & Climate Change, which is available on the website of the Ministry www.envfor.nic.in shall also be referred in this regard for its compliance.
- (xiii) ✓ Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for PM_{10} , $PM_{2.5}$, SO_2 & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional office located at Chandigarh and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (xiv) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (xv) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
- (xvi) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
- (xvii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (xviii) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- (xix) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

- (xx) The funds earmarked for environmental protection measures should be kept in a separate account and should not be diverted for other purpose. Yearly expenditure should be reported to the Ministry and its Regional Office located at Chandigarh.
- (xxi) The project authorities should inform to the Regional Office located at Chandigarh regarding rate of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xxii) The Regional Office of this Ministry located at Chandigarh shall ensure compliance of the stipulated conditions. The project authorities should ensure full cooperation to the officer (s) of the Regional Office by furnishing requisite data / information / monitoring reports.
- (xxiii) The Project Proponent shall submit six monthly reports on the status of implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest & Climate Change, its Regional Office, Chandigarh, Central Pollution Control Board and State Pollution Control Board.
- (xxiv) A copy of clearance letter will be marked to concerned Panchayat / local authority if any, from whom suggestion / representation has been received while processing the proposal.
- (xxv) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsil Office for 30 days.
- (xxvi) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also on the web site of the Ministry of Environment, Forest & Climate Change at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located Chandigarh.

13. The Ministry or any other Competent Authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

14. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

15. The above conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Haryana and any other Court of Law relating to the subject matter.

16. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

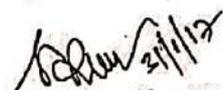
Yours faithfully,

(Surendra Kumar)
Director (S)

Page 14 of 22

Copy to:

- (i) The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
- (ii) The Secretary, Department of Environment, Government of Haryana, Chandigarh.
- (iii) The Secretary, Department of Forest, Government of Haryana, Chandigarh.
- (iv) The Secretary, Department of Mines and Geology, Government of Haryana, Chandigarh.
- (v) The Additional Principal Chief the Conservator of Forests (C), Ministry of Environment & Forests, Regional Office (NZ), Bays No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160 030.
- (vi) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office complex, East Arjun Nagar, New Delhi-1100032.
- (vii) The Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- (viii) The Chairman, Haryana Pollution Control Board, Plot No. C-11, Sector-6, Panchkula- 134109, Haryana.
- (ix) The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
- (x) The District Collector, Sonapat, District, Haryana.
- (xi) Guard File.


(Surendra Kumar)
Director(s)



Annexure-5 27

HARYANA STATE POLLUTION CONTROL BOARD
Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph.
0130-2236119(O)

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No. – 0172-2577870-73

No. HSPCB/Consent/ : 320218617SONCTE3838368

Dated:27/03/2017

To

M/s : ZELKOVA BUILDCON PRIVATE LIMITED

Asadpur Sand Unit, Village Asadpur

SONIPAT

131027

Sub. : Grant of consent to Establish to M/s ZELKOVA BUILDCON PRIVATE LIMITED

Please refer to your application received on dated 2017-02-09 in regional office Sonipat. With reference to your above application for consent to establish, M/s ZELKOVA BUILDCON PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER/HWM
Period of consent	27/03/2017 - 31/03/2018
Industry Type	Excavation of sand from the river bed (excluding manual excavation)
Category	ORANGE
Investment	
1. Land (Rs.in LAKHS)	158
2. Building (Rs.in LAKHS)	40
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	
2. Trade	
Domestic Effluent Parameters	
Trade Effluent Parameters	
Number of stacks	0
Height of stack	
Emission parameters	
Capacity of boiler	
Type of Furnace	
Type of Fuel	

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1. The industry has declared that the quantity of effluent shall be 0.5 KL/Day i.e. 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0.5 KL/Day for Domestic and the same should not exceed .
2. The above "Consent to Establish" is valid for 12 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry or process in an residential or institutional or commercial or agricultural area controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process in any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited zones according to the Environmental Laws and Rules, Notification, Orders and Circulars of Central Pollution control Board and Haryana State Pollution Control Board.
14. That if the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.

- 16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
- 17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
- 18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
- 19. That the unit will take all other clearances from concerned agencies, whenever required.
- 20. That the unit will not change its process without the prior permission of the Board.
- 21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
- 22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
- 23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
- 24. That unit will obtain EIA from MoEF, if required at any stage.
- 25. In case of unit does not comply with the above conditions within the stipulated period. Consent to Establish will be revoked.
- 26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

- 1. That the unit will not excavate more than 1550000 TPA of river sand in any circumstance
- 2. That unit will do the mining only in the river bed area of 43.50 Ha allotted to the unit.
- 3. That the unit will sprinkle water to control dust emissions during mining and transportation as per EC condition ; 4. That the unit will comply with the conditions of EC and submit half yearly compliance report to the designated quarters concerned 5. That the unit will comply with all the directions issued by Hon'ble NGT New Delhi regarding river mining 6. That the CTE so granted shall stand automatically withdrawn in case of violation of any of the above condition / any law of the land.

*Regional Officer, Sonapat
For and on behalf of chairman
Haryana State Pollution Control Board*



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi
Road, Sonapat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb.pkl@sify.com



30

Annexure-6

No. HSPCB/Consent/ : 320218620SONCTO7093172

Dated:25/01/2020

To.

M/s :ZELKOVA BUILDCON PRIVATE LIMITED
Asadpur Sand Unit, Village Asadpur

Subject: Grant of consent to operate to M/s ZELKOVA BUILDCON PRIVATE LIMITED.

Please refer to your application no. 7093172 received on dated 2019-12-19 in regional office Sonipat. With reference to your above application for consent to operate, M/s ZELKOVA BUILDCON PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	10/04/2020 to 31/03/2021
Industry Type	Excavation of sand from the river bed (excluding manual excavation)
Category	ORANGE
Investment(In Lakh)	1570.0
Total Land Area(Sq. meter)	56010.0
Total Builtup Area(Sq. meter)	250
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	0
Trade Effluent Parameters	
1. NA	0
Number of stacks	1
Height of stack	
1. DG SET	
Emission parameters	
1. Pm10	100 mg/m ³
2. Pm 2.5	60 mg/m ³
3. SOX	80 mg/m ³

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4. NOX	80 mg/m ³
Product Details	
1. River Bed Sand	5166 Metric Tonnes/day
Capacity of boiler	
1. NA	0
Type of Furnace	
1. NA	0 NA
Type of Fuel	
1. Diesel	0.200 KL/day
Raw Material Details	
NA	0 Metric Tonnes/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines, valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

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consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

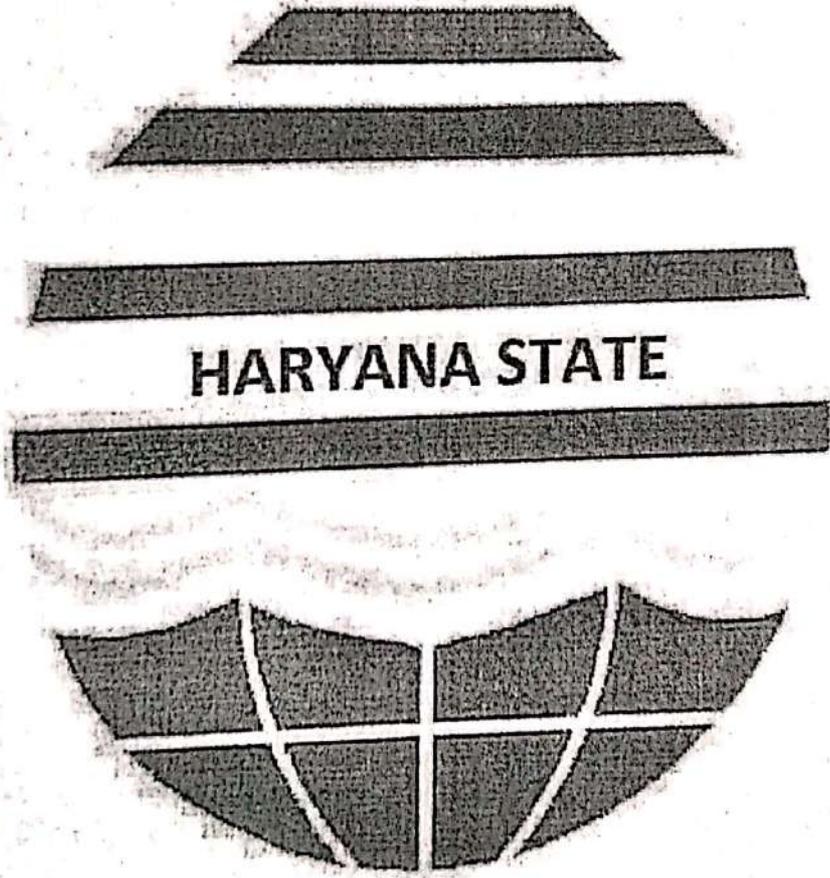
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will comply with the conditions of Environment Clearance and submit quarterly compliance report to the designated quarters concerned.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as Applicable on the unit.
3. That the unit will sprinkle water to control dust emissions during mining and transportation and provide permanent sprinkles in the Core Area.
4. That the unit will comply all the orders of Hon'ble NGT regarding Mining and submit the compliance report to HSPCB.
5. That the unit will apply for renewal of CTO 90 days before the expiry of CTO in future.
6. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.
7. That the unit will submit the analysis report each year to ascertain the adequacy of APCM provided by the unit.
8. That the unit will operate its APCM regularly and effectively and will comply with the provisions of Water Act, 1974 and Air Act, 1981.
9. That the unit will provide energy meter on its APCM.
10. That the unit will maintain the log book of APCM installed by the unit.
11. That the unit will adopt cleaner technology thereby reducing pollution load of unit.
12. That the unit will not increase its production capacity and will not made any expansion within existing plant without prior permission of the Board
13. That the unit will made agreement with authorized service provider for disposal of hazardous waste generated by the unit.
14. That the unit will deposit the balance consent fee as per schedule, if any.
15. That the unit will submit the compliance of the conditions of consent to operate granted by the Board yearly.
13. That the CTO so granted will become invalid in case of violation of any of the condition.

14. That the unit will comply with the direction issued by the HSPCB/CPCB/NGT/MoEFF&CC time to time.

Bhupinder Singh Member of the Board
Regional Officer, Sonapat
Haryana State Pollution Control Board.



Answer-7

प्रेषक

खनन अधिकारी,
खान एवं भूगर्भ विभाग,
शोनीपत।

सोपा मे:

उपायुक्त महोदय,
शोनीपत।

सादि क्रमांक: खनन/शोनीपत/1875

दिनांक 30-8-19

विषय

अवेद्य खनन तारे।

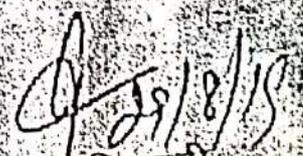
उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 2191/ सी.ई.बी. दिनांक 22.07.2019 व 2479/सी.ई.बी. दिनांक 13.08.2019 के सन्दर्भ में।

2. इस विषय पर आपको सूचित किया जाता है कि दिनांक 19.06.2019 को सागर पुत्र सुलतान सिंह, निवासी गांव नान्दनौर द्वारा दी गई शिकायत के आधार पर हल्का कानूनगो/पटवारी द्वारा दिनांक 29.06.2019 को इस कार्यालय को श्री शैलेन्द्र च बच्चा ठाकुर के साथ मौका निरीक्षण करके पैमाईश की गई (प्रति साथ संलग्न है) इस रिपोर्ट में हल्का गिरदावर अथवा हल्का पटवारी द्वारा कही गी हस्ताक्षर नहीं किए गए। उपरोक्त कर्मचारियों ने बताया कि हल्का कानूनगो/पटवारी ने खसरा नं. इत्यादि के तारे में हमें नहीं बताया और रिपोर्ट दिनांक 29.06.2019 पर केवल हमारे हस्ताक्षर करवा लिए।

M/s. Zelkova Buildon Pvt. Ltd. द्वारा दिनांक 10.07.2019 को तहसीलदार, शोनीपत को दिए गए प्रार्थना पत्र (प्रति संलग्न है) के आधार पर हल्का गिरदावर/पटवारी सा द्वारा टोटल स्टेशन मशीन की सहायता से पैमाईश की गई। रिपोर्ट साथ संलग्न है। इस रिपोर्ट में किल्ला नं. 6/13 min. किल्ला नम्बरान में कोई गाईनिंग नहीं पाई गई।

रिपोर्ट सूचनार्थ प्रस्तुत है।

अग्न - उपरोक्त।


खनन अधिकारी,
खान एवं भूगर्भ विभाग,
शोनीपत।

Certificate No. TOP2019G66

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District: Sonapat

State: Haryana



Purpose: USE FOR AGREEMENT OF ROHTASH SO RAJA RAM to be submitted at General

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मैं जो 1. रोहतास पुत्र श्री राजा राम व 2. कृष्ण पुत्र श्री राजा राम गण गांव नान्दनौर तह० व जिला सोनीपत का हूँ। और अपने हल्फ से निम्नलिखित ब्यान करता हूँ।

1. यह कि हम उपरोक्त पते के स्थाई निवासी हूँ।
2. यह कि हमारी जमीन अराजी किला न० 6/14,17,18 बाका मौजा नान्दनौर तह० व जिला सोनीपत जो कि यमुना के अन्दर है
3. यह कि हमारी जमीन में किसी प्रकार की कोई माईनिंग नहीं हुई है जो कि पहले से खड्डे बने हुए हैं।
4. यमुना में ज्यादा पानी आने के कारण कुछ वर्ष पहले उपरोक्त न० में मिट्टी का गहरा कटाव होने के कारण गडडे है। इस जमीन में खनन कम्पनी का कोई लेना देना नहीं है।
5. यह कि हमारी उपरोक्त ब्यान सत्य है।

शपथकर्ता



रोहतास

तस्दीक :-

तस्दीक की जाती है कि हमारा उपरोक्त ब्यान हमसारे ज्ञान वा ईल्म से सही वा दुरुस्त है तस्दीक वा मुकाम सोनीपत त ० 16/07/2019



शपथकर्ता



Sha

प्रेषक

खनन अधिकारी,
खान एवं भूगर्भ विभाग,
सोनीपत।

सेवा में

उपमण्डल अधिकारी (ना।),
सोनीपत।

यादि क्रमांक: खनन/सोनीपत/ 1878 दिनांक: 30-8-19

विषय -

गांव नान्दनीर में M/s Zelkova Buildon Pvt. Ltd. द्वारा खनन बारे।

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 433 दिनांक 22.07.2019 सन्दर्भ में।

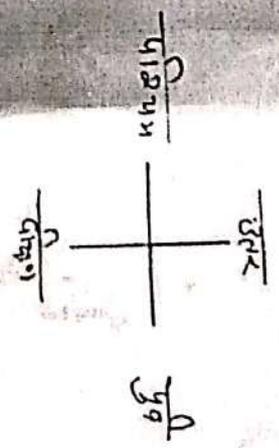
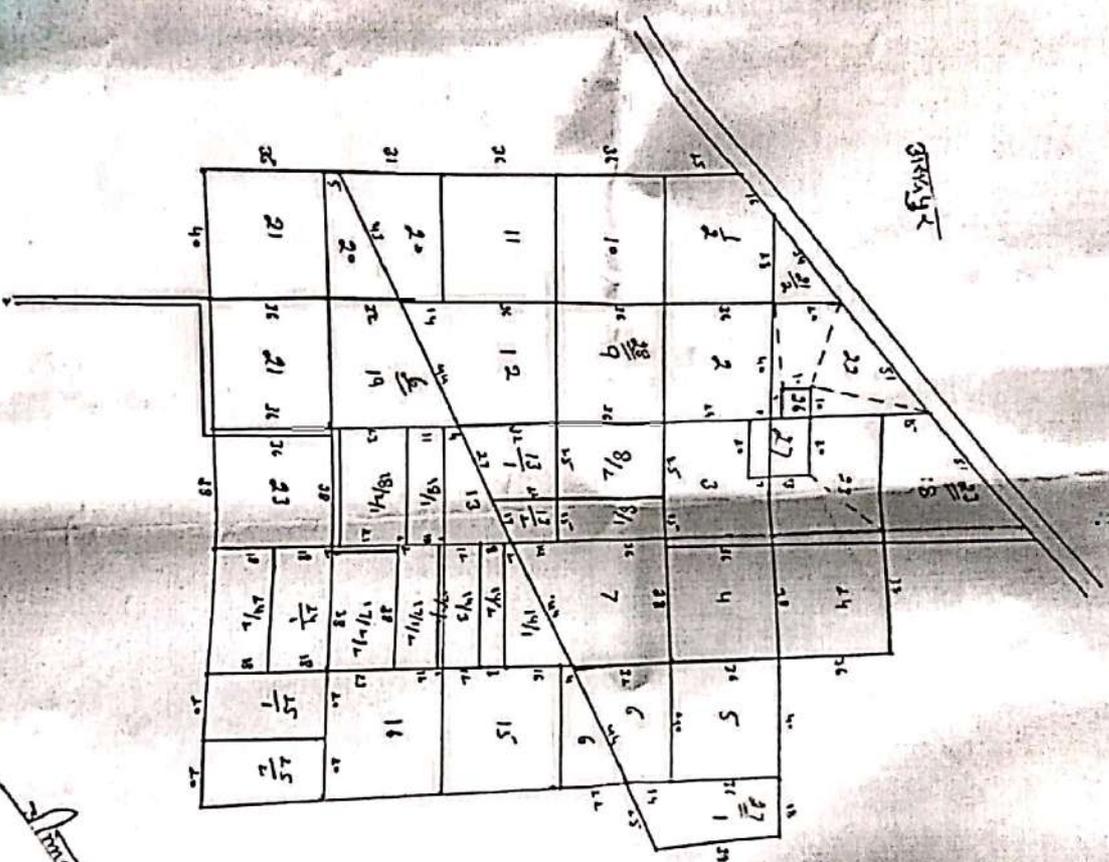
विषयाधीन मामले में आपको सूचित किया जाता है कि शिकायतकर्ता रोह पुत्र श्री राजाराम ने दिनांक 16.07.2019 को शपथ-पत्र दिया है कि उराफी जमीन के कि नं. 6/14, 17, 18 जोकि यमुना के अन्दर पड़ते हैं, M/s Zelkova Buildon Pvt. Ltd. को कार्यालय के पत्र क्रमांक खनन/सोनीपत/1614 दिनांक 23.07.2019 को नोटिस जारी गया था, जिसके जवाब में उपरोक्त ठेका कंपनी ने अपने जवाब (छाया प्रति सलंगन) बताया कि उन्होंने शिकायत में दर्शाये गये खसरा नम्बरान में कोई कार्य नहीं किया बारे जमीन मालिक का शपथ पत्र की प्रति साथ सलंगन है। जहां तक उपरोक्त ठेकेदार तथा मात्रा से ज्यादा गहराई तक खनन करके नियमों का उल्लंघन करने का मामला विषय में पहले ही इस कार्यालय के पत्र क्रमांक 1514 दिनांक 10.07.2019 द्वारा खान एवं भूविज्ञान विभाग हरियाणा को पहले ही ठेकेदार के विरुद्ध कार्यवाही क लेखा जा चुका है। जो मुख्यालय स्तर पर लम्बित है। इसके अतिरिक्त उपरोक्त क्षेत्र के अवैध खनन के सम्बन्ध में जमीन मालिक को भी इस कार्यालय द्वारा नोटिस ज या है। यह आपको सूचनार्थ प्रेषित है।

22/8/19 - 32/8/19

29/8/19
खनन अधिकारी,
खान एवं भूगर्भ विभाग,
सोनीपत।

जयपुर जिल्ला अस्सलतुल-गान्दनीर नगर विकास समीप

पैसा : ५० हजार अस्सलतुल



गान्दनीर
 श्रीमान् श्री. राजेश कुमार शर्मा अस्सलतुल
 जयपुर जिल्ला अस्सलतुल-गान्दनीर नगर विकास समीप
 २०७३/०२/२०२०

-12-



वकालत कार्यावाही निवाकरी रिपोर्ट
II

सनातन राज विभाग 13/2/2020 को लक्ष्मीनारायण (148) निवाकरी
के आदेश दिनांक 21/2/2020 अनुसार व नए दरवाजे प्रत्येक
खिलासमान प्रांशलि संयोजक द्वारा हुआ कि ग्राम आसपास
दिनांक निवाकरी के किला नं० 89, 2/16-25 3/14 5-16-17-18 19-20 21-22

3 4 5
23-24-25 21 1-9-10-11-12-13-14-15-16-17-18-19-20-21-22-23 1-2-3-4
7 23
8-9-10-11-12-13-14-20-21 4-5-6-7-17-25 14-15-16-17-18-21

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मशीन का प्रबन्ध किया गया है जो कि पर पत्रवासी लंबाई निवाकरी के
दिनांक जारी है परवासी लंबाई के राजाने दिनांक 1 कि निवाकरी के
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निरीक्षक
दिनांक... 21/3/20...